

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 403
TO BE ANSWERED ON 05.02.2018**

COMPREHENSIVE LEGISLATION ON SOCIAL SECURITY

403. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government plans to have a comprehensive legislation on social security of working class;**
- (b) if so, the details thereof;**
- (c) whether the Government has consulted/proposes to consult the various stakeholders in this regard; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Ministry of Labour and Employment has prepared a preliminary draft on Labour Code on Social Security, 2017 by simplifying, amalgamating and rationalizing the relevant provisions of the 15 existing Central Labour Laws and placed on the website of the Ministry on 16.03.2017, inviting comments of the public/stakeholders. Now, the provisions of the Code on Social Security 2017 are at pre-legislative consultative stage.
